

GOVERNMENT OF JAMMU AND KASHMIR
Department of Food, Civil Supplies and Consumer Affairs
Civil Secretariat: J&K, Srinagar

Notification,
Srinagar, the 20th Sept 2016.

SRO 285 :-Whereas, the Government of Jammu and Kashmir is of the opinion that it is necessary and expedient so to do so for maintaining supplies and securing availability of kerosene Oil;

Now, therefore, in exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955) read with Government of India, Ministry of Commerce Order No. S.O. 2515 dated 05.10.1968, the Government of Jammu and Kashmir, hereby makes the following order, namely:-

1. Short title and commencement

- (1) This order may be called the Jammu and Kashmir Kerosene oil (Licensing) order, 2016.
- (2) It extends to the whole of the State.
- (3) It shall come into force from the date of issuance.

2. Definitions

In this order, unless the context otherwise requires,-

- (a) 'Dealer' means a person who is engaged in the business of supplying Kerosene Oil whether or not in conjunction with any other business to a retail dealer;
- (b) 'Declared price' in relation to a variety of Kerosene Oil supplied in any area means the maximum price declared in accordance with the provisions of clause 3 of the Kerosene (fixation of ceiling prices) Order, 1970, by the Director, Food, Civil Supplies and Consumer Affairs.
- (c) 'Form' means a form appended to this order;
- (d) 'Kerosene Oil' shall have the same meaning as assigned to it in item No. 7 of the first Schedule to the Central excise and Salt Act, 1994 (I of 1944);



